NATIONAL COMPANY LAW TRIBUNAL **CHENNAI BENCH CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW BOARD, CHENNAI HELD ON 26/10/2016 AT 10.30 AM

PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL SHRI CH. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/205/2016

NAME OF THE PETITIONER(S)

: Mulvadi Raghupathy Ranganathan

NAME OF THE RESPONDENT(S)

: M/s Nihon Technology Private Limited & 2 others

UNDER SECTION

: 397/398

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

SRI YARSHINI

Coursel De R.

ORDER

Counsel for the petitioner present. Ms Sri Varshini, counsel for the respondents representing the senior counsel, Shri V Mahesh, present. Counsel for respondents has raised objections that counsel for petitioner has availed many opportunities for filing rejoinder but the same has not been filed till date. Perusal of the interim orders indicate that after availing the various opportunities the counsel for petitioner has not filed rejoinder. In the light of the submission of the counsel for respondents a last and final opportunity is given to the petitioner for filing the rejoinder failing which the right to file rejoinder shall be forfeited. Counsel for petitioner prays time for three weeks. At request time is enlarged. Put up on 22.11.2016 at 10.30 A.M.

(Ch. Md. Sharief Tariq)

Member (Judicial)

(K.Anantha Padmanabha Swamy)

Member (Judicial)